

Central Administrative Tribunal  
Principal Bench: New Delhi.

OA 1291/94

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New Delhi this the 21st day of May 1997.

Hon'ble Mr N. Sahu, Member (A)

G.D. Sulkhan  
Son of Shri Swarup Singh Sulkhan  
R/o M-310 Sarojini Nagar  
New Delhi.

...Applicant.

Kuldeep Kumar  
Son of Shri G.D.Sulkhan  
H-310 Sarojini Nagar  
New Delhi.

(By advocate: Shri A.K.Behra)

Versus

Union of India through

1. Secretary  
Ministry of Urban Development  
Nirman Bhawan  
New Delhi.
2. Director of Estates  
Nirman Bhawan  
New Delhi.

...Respondents.

(By advocate: Shri A.K.Bhardwaj, proxy for Shri V.S.R. Krishna)

O R D E R (oral)

Hon'ble Mr N. Sahu, Member (A)

The relief prayed for in this application is to quash the order dated 24.5.94 (Annexure A-1) for vacating Quarter No.H-310, Sarojini Nagar, New Delhi. Learned counsel for the applicant Shri A.K. Behra has drawn my attention to the relevant findings at pages 17-18 of the order of the Hon'ble Supreme Court dated 14.9.95. The applicant was in possession of the house H-310, Sarojini Nagar. He retired on 31.1.93. His son applied for allotment of the same house. The Hon'ble Supreme Court directed that the Directorate of Estates may offer a type-III house to the applicant's son Shri Kuldeep Kumar by 20th October 1995. It was also directed that the father and son shall vacate house No. H-310, Sarojini Nagar by October 31, 1995.

Karan Singh  
21/5/97

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2. At the time of hearing, learned counsel for the applicant Shri A.K. Behra submitted that the applicant No.2 has been offered and he accepted house No.1258, Sector-VII, R.K.Puram, New Delhi during November 1995 and he vacated house No.H-310 Sarojini Nagar. Therefore, the grievance no more survives and there is no cause of action to sustain the OA. The OA is accordingly disposed of stating that the grievance has been met.

*Manaswini Sahu*  
21/5/97

(N. Sahu)  
Member (A)

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